IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH HYDERABAD

O.A.No.989 of 1999.

DATE OF ORDER:18-8-1999.

Between:

J.8abu.

...Applicant

a n d

- Sub-Divisional Inspector of Posts, Warangal Sub-Division, Warangal.
- 2. M.Swamy,

...Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS:: Mr.Shama (for R-1)

: Mr. M. V. Krishna Mohan(for R-2)

CORAM:

THE HON'BLE SRIER.RANGARAJAN, MEMBER (A)

THE HON'BLE SRI B.S.JAİ PARAMESHWAR, MEMBER (J)

: ORDER:

DRAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

Heard Mr.S.Ramakrishna Rao, learned Counsel for the Applicant, Ms.Shama, learned Standing Counsel for the Official Respondent and Mr.M.V.Krishna Mohan, learned Counsel for the Respondent No.2.

0

.....2

- 2. It is stated that the regular incumbent of the post of EDMC, Papaiahpet Branch Office, fell vacant in 1998, as the regular EDMC was promoted as Group 'D' and deputed to Army Postal Service.
- in the 3. Normally, a Gr. D'/ Army Postal Services can have his lien as a ED Staff in the present Post Office. Hence, the applicant submits that the post cannot be filled regularly.
- The applicant also states that in pursuance of the notification bearing No.SOIP/Papaiahpet, dated:17-10-1998, (Annexure.A-I, page.6 to the OA), one Smt.M.Yashoda was selected as the most meritorious candidate, but she declined the offer and hence, Respondent No.2 was selected and is likely to be posted as a regular candidate of that Post Office. The applicant submits that he is the second candidate in the list but his case was rejected as the Income Certificate was in the name of his father.
- 5. In view of the above, he has filed this OA to appoint him as EDMC, Papaiahpet Branch Office as he is the second candidate in the select list and the Income Certificate is of no consonance for filling up the post of EDMC.
- 6. It is the considered view of the Tribunal that once the candidate is selected for ED posts and that candidate refuses, then a fresh notification has to be issued for filling up that post as conly cone candidate can be kept in the panel for posting as ED Agent. In this case the first candidate viz., M.Yashoda

....2

declined to join the post and hence, none could be posted from that select list. We **feel**/ the respondents should issue a fresh notification for filling up that post regularly, if required, in accordance with the law.

- 7. In visuof the above, the respondents are directed to issue a fresh notification for filling up that post as the selected candidate viz., Smt.M.Yasodha had declined to join the post. Till such time the post is regularly filled, the present provisional candidate shall be continued as such.
- The OA is disposed of at the admission stage itself. No costs.

(R.RANGARAJAN)

MEMBER (ADMN)

DATED: this the 18th day of August, Dictated to steno in the Open Court

DSN

ŗ

COPY TO:-

1. HDHNJ

- 2. HRRN M (A)
- 3[™]. HBSJP M (J)
- 4. D.R. (A) /
- 5. SPARE
- 6. ADVOCATE
- 7. STANDING COUNSEL

1St AND II nd COURT

TYPED BY COMPARED BY CHECKED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BONCH : HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR

VICE - CHAIRMAN

THE HON'BLE MR.R. RANGARAJAN:

MEMBER (ADMN)

THE HON'BLE MR.B.S. JAI PARAMESHWAR MEMBER (JUDL)

ORDER DATE: 1818/99

MA/RA/CP.NO

IN

DA.NO.

989 (9)

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOUED

C.P. CLOSED

R.A. CLOSED

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

OR DERED/REJECTED

NO ORDER AS TÓ COSTS

(foolig

किन्द्रीय प्रशासनिक समिकरण Central Administrative Tribunal स्वय / DESPATCH = 2 SEP 1999 हैक्सवाद स्वायपीट MYDERABAD BENCH